

RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE CHHATTISGARH VIDHAN SABHA

[Under Clause (1) of Article 208 of the Constitution of India]

CHAPTER I.-PRELIMINARY

- Short title.** 1. These rules may be cited as “the Chhattisgarh Vidhan Sabha Rules”.
- Definitions.** 2. In these rules,-
- (a) “Private member” means a member other than a Minister or a Parliamentary Secretary;
 - (b) “Rule” means a rule of Vidhan Sabha;
 - (c) “Table” means the Table of the House;
 - (d) “Patrak” means the Bulletin of the House containing-
 - (a) a brief record of the proceedings of the House at each of its sittings;
 - (b) information on any matter relating to or connected with the business of the House or other matters which in the opinion of the Speaker may be included therein; and
 - (c) information regarding the Parliamentary Committee;
 - (e) “Motion” means a proposal submitted for the consideration of the House and it includes an amendment of a motion;
 - (f) “Member-in-charge” means a member promoting a Bill or other business and in respect of a Government Bill or other business, any Minister;
 - (g) “Minister” means a member of Council of Ministers, a Minister of State, a Deputy Minister or a Parliamentary Secretary;
 - (h) “Gazette” means Chhattisgarh Rajpatra;
 - (i) “Finance Minister” means the Minister in charge of Finance or any other Minister to whom he may delegate the function assigned to him under these rules;
 - (j) “Vidhan Sabha”, means Chhattisgarh Legislative Assembly;
 - (k) “Constitution” means the Constitution of India;
 - (l) “Secretary” means the Secretary to the Vidhan Sabha and includes any officer for the time being performing the duties of the Secretary;
 - (m) “Member” means a member of the Vidhan Sabha;

- (n) "House" means the Vidhan Sabha;
 - (o) "Lobby" means the covered corridors immediately adjoining the Chamber;
 - (p) "Leader of the House" means the Chief Minister and includes any Minister to whom the Chief Minister delegates the functions assigned to the Leader of the House under these rules;
 - (q) "Legislature Committee" means a Committee which is appointed or elected by the House or nominated by the Speaker and which works under the direction of the Speaker and presents its report to the House or the Speaker.
 - (r) "Precincts of the House" means and include the Chamber, the Lobbies, the Galleries and such other places as the Speaker may from time to time specify.
 - (s) "Public Undertaking" means and includes any Government Company or Corporation or Statutory Corporate body formed under section 617 of Companies Act 1956, (No. 1 of 1956) or any other Statutory body known by whatever name, which in any case owned and controlled by State Government.
 - (t) "Vidhan Sabha Secretariat" means and includes the Vidhan Sabha Secretariat situated at Raipur and comprise any camp office setup outside Raipur for the time being, under the authority of the Speaker.
3. The words and terms used in the constitution and in these rules shall have the same meanings as are assigned to them in the constitution.
 4. If any doubt arises as to the interpretation of these rules the decision of the Speaker shall be final.